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## (2025) 12 UK CK 0043

## **Uttarakhand HC**

Case No: Writ Petition Miscellaneous Single No. 3343 Of 2025

Jameela APPELLANT

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Jaitun & Others RESPONDENT

Date of Decision: Dec. 3, 2025

**Acts Referred:** 

• Constitution Of India, 1950 - Article 227

Hon'ble Judges: Pankaj Purohit, J

Bench: Single Bench

Advocate: Subhash Joshi, Anil Dabral, S.K. Nainwal, Anjali Bhargava

Final Decision: Dismissed

## **Judgement**

## Pankaj Purohit, J

- 1. This writ petition has been filed by the petitioner under Article 227 of the Constitution of India for expediting the hearing and disposal of the Revenue Suit No.28 of 2018-19, *Smt. Jameela vs. Smt. Jaitun*, pending in the court of learned Assistant Collector (First Class), Vikas Nagar, Dehradun within stipulated time period of six months.
- 2. The petition from the face of it is misconceived one as the evidence of the parties was concluded on 11.11.2025 and the case is fixed on 16.12.2025 for final hearing.
- 3. There is no occasion to move such writ petition before this Court at this stage. Accordingly, the same is dismissed *in-limine*.
- 4. Pending application, if any, stands disposed of accordingly.